

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 102**  
New IA-34412024  
**In**  
**IB-2768(ND)/2019**

**IN THE MATTER OF:**

Mr. Sunil Sachdeva ..... Petitioner/Applicant  
Vs.  
M/s Haldiram Fincap Pvt. Ltd ..... Respondent

**Order under Section 9 of the Insolvency and Bankruptcy Code, 2016.**

**Order delivered on 09.07.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For Applicant :  
For Respondent :

**ORDER**

**New IA-3441/2024**

This application has been filed seeking the following prayers:

- a. Pass an order to exclude 474 days from 16.03.2023 to 02.07.2024 for calculation of 180-days from CIRP Commencement date (14.02.2023) and*
- b. Pass such other order/directions as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case.*

Ld. Counsel appearing for Resolution Professional has submitted that order passed by this Adjudicating Authority initiating the CIRP was challenged before the Hon'ble NCLAT and the Hon'ble NCLAT had passed an order for stay of CIRP process vide order dated 16.03.2023 and subsequently the stay order was vacated by the Hon'ble NCLAT on 02.07.2024.

Ld. Counsel has therefore prayed that period from 16.03.2023 to 02.07.2024 may be excluded from the CIRP period.

Having regard to the facts and circumstances of the case, we direct that the period from 16.03.2023 to 02.07.2024 be excluded from the CIRP period.

IA **disposed of.**

-Sd-

**(ATUL CHATURVEDI)  
MEMBER (TECHNICAL)**

ANAND DUBEY

-Sd-

**(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**